equity ratio and give flexibility to the company in its financial restructuring process, Ministry of Civil Aviation has requested to make a provision of Rs.2000 crores during Financial Year 2011-12 and Rs. 1200 crores has been provided in the Budget for 2011-12.

(c) to (e) Yes, Sir. As a long term solution for revival, Air India has prepared a Turnaround Plan which is being vetted by an independent consultant M/s. Deloitte & Touche as required by consortium of banks and RBI. Besides, operational restructuring, the turnaround plan also includes financial restructuring. M/s. SBI Caps have been appointed as advisor by Air India for the financial restructuring plan which includes conversion of the high cost short term loans into low cost long term loans and other measures to restore the liquidity position.

Changes in the management of Antrix Corporation

- \dagger^{*} 103. SHRI RAMCHANDRA PRASAD SINGH: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that a decision for comprehensive changes in the management system of Antrix Corporation, a commercial institution associated with Indian Space Research Organisation, has been taken;
 - (b) if so, the changes to be introduced; and
 - (c) the justification of these changes at this time?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) to (c) Antrix Corporation was set up in 1992 under the Department of Space for promotion and commercial exploitation of space products, technical consultancy services and transfer of technologies developed by ISRO, as well as to facilitate development of space related industrial capabilities in India. Antrix executes commercial contracts with Indian and foreign customers, using the expertise and infrastructure of ISRO. The activities and level of operation of Antrix have grown many fold, with total revenue of the company increasing from a mere Rs. 0.56 crore in 1992-93 to Rs. 1058.90 crores in 2008-09. There have been significant changes in the national and international market for space-based products and services over these years. Therefore, it has been considered appropriate to comprehensively review the structure of Antrix for a more effective functioning of the company.

The Space Commission, in its 117th Meeting, held on July 02, 2010, set up a Committee under the Chairmanship of Shri V.V. Bhat, Member (Finance), Space Commission, with the following terms of reference:

(i) Review the working of Antrix and suggest changes/modifications keeping in view the change in the scenario at the national and international level;

[†]Original notice of the question was received in Hindi.

- (ii) Review of the existing structure of Antrix and suggest re-structuring of the same for more effective functioning of the Corporation; and
- (iii) Any other issue relating to functioning of Antrix

Further, Government, on February 10, 2011 has also constituted a two-Member High Powered Review Committee with the following terms of reference:

- (i) To review the technical, commercial, procedural and financial aspects of the Agreement between ANTRIX and M/s Devas Multimedia Pvt., Ltd., taking into account the report of the internal review conducted by the Department of Space;
 - (ii) To suggest corrective measures;
 - (iii) To fix responsibility for lapses, if any; and
- 2. In light of the above, to review the adequacy- of procedures and approval processes followed by ANTRIX, ISRO and Department of Space, and to suggest improvements and changes, taking into account the review mandated by the Space Commission at its 117th meeting, held on July 02, 2010.

Appropriate actions for changes will be taken by the Government after the reports of these two Committees are received.

Boring pump scam in Bihar

- \dagger *104. SHRI UPENDRA KUSHWAHA: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that a reminder, along with the inspection reports of several central departments relating to boring pump scam in Bihar, had been given by several public representatives on 04 February, 2011;
- (b) whether it is a fact that the above said matter has been investigated by the CBI, in which some bank officers have been suspended and a charge sheet had been filed against several suppliers;
 - (c) whether it is also a fact that CBI investigation was stopped midway; and
- (d) if so, the reasons for stopping the investigation midway and further action Government intends to take to punish the culprits?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Yes, Sir.

(b) to (d) The matter related to boring pump scam in Bihar is not being investigated by CBI at present.

 $[\]dagger$ Original notice of the question was received in Hindi.